

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6631
ANSWERED ON:06.05.2015
WELFARE OF MINORITIES
Dubey Shri Nishikant ;Rajoria Dr. Manoj

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the details of pending proposals for welfare of minorities along with the reasons for their pendency and the time by which the said proposals are likely to be cleared by the Government, State-wise;
- (b) whether there is unequal distribution of funds meant for the welfare of minority communities;
- (c) if so, the details thereof and the reasons therefor; and
- (d) the steps taken by the Government to allocate funds for the welfare of minorities in proportion to their population?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI)

(a) Under the Multi-Sectoral Development Programme, project proposals of some districts of West Bengal are under examination. Further, essential information and clarifications have been sought from Punjab, Chhatisgarh, Meghalaya, Madhya Pradesh and Assam on proposals received for the Multi-Sectoral Development Programme.

(b) to (d) Under the Educational Empowerment Schemes implemented by this Ministry, only physical targets are allocated for the different minority communities State-UT-wise based on their population ratio as per Census 2001. There is no community-wise financial allocation under these schemes.

Under the Multi-Sectoral Development Programme, projects for construction of infrastructure related to education, health and other basic amenities for identified Minority Concentration Areas are considered for welfare of minorities. The allocation is decided on the basis of the identified Minority Concentration Blocks/Towns (MCBs/MCTs) in the States as well as the project proposals as per needs of the States as received from them.

Under the Schemes of Nai Roshni and Seekho aur Kamao, no community-wise allocation of funds is made.